

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION**

Rajya Sabha

UNSTARRED QUESTION NO. : 24

TO BE ANSWERED ON THE 21st July 2025

**STRENGTHENING DOMESTIC AVIATION ACCIDENT
INVESTIGATION INFRASTRUCTURE**

24. SHRI SANDEEP KUMAR PATHAK

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) in the wake of the 12th June, 2025 crash of Air India Flight AI-171, conflicting reports emerged about whether the flight recorders (black boxes) would be analyzed abroad;**
- (b) the current capability of country's newly established black box decoding laboratory (at Udaan Bhawan, New Delhi), and criteria under which the Aircraft Accident Investigation Bureau will escalate analysis to foreign labs;**
- (c) the timeline, transparency, and technical partners which define this decision-making process; and**
- (d) whether investigative protocols should be codified to align with International Civil Aviation Organization norms, specifying which circumstances mandate overseas collaboration?**

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)**

(a): The data from one of the Flight Recorders of VT-ANB has been downloaded in the Flight Recorder Lab of the Aircraft Accident Investigation Bureau (AAIB) at Udaan Bhawan, New Delhi.

(b): The Flight Recorder Laboratory in AAIB has the capability to download data from the flight recorders. However, the assistance of

State of Manufacturer/Design or other states are taken, wherever necessary.

(c) & (d): AAIB follows the protocol laid down in International Civil Aviation Organization (ICAO) Annex 13 on "Aircraft Accident and Incident Investigation". Every investigation conducted under the standards of ICAO Annex 13 may have participation from other States such as:-

- (i) State of Manufacturer**
- (ii) State of Design**
- (iii) State of Registry**
- (iv) State of Operator**
- (v) Any State which on request provides information, facilities or experts.**
